

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Assignment of additional Charge of One Man Forest Authority, to the Chairman, J&K Sales Tax Appellate Tribunal, Jammu w.e.f 01-02-2022 to 20-02-2022.

Government Order No.649- JK(LD) of 2022.

Dated: 15 - 02 - 2022.

On the recommendations of the High Court of Jammu and Kashmir and Ladakh sanction is accorded to the assignment of additional charge of One Man Forest Authority, to Shri Rafiq Ahmad Chak, District Judge, Chairman, J&K Sales Tax Appellate Tribunal, Jammu w.e.f 01-02-2022 to 20-02-2022.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No. Law-Jud/118/2021-10.

Dated:15-02-2022.

Copy to the:-

1. Principal Secretary to Government, General Administration Department.
2. Registrar General, High Court of Jammu and Kashmir and Ladakh. This is with reference to his letter No. 2144/RG/GS dated 07-02-2022.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Principal District and Sessions Judge Jammu.
5. Shri Rafiq Ahmad Chak, District Judge, Chairman, J&K Sales Tax Appellate Tribunal, Jammu.
6. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
7. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
8. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
9. Government Order File.
10. Concerned File.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali
15-02-22
Mahesh
15-02-2022